

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH

CCPA NO.: 91 OF 2006

[Arising out of OA 31 of 2006]

C O R A M

DT. 26.3.07

HON'BLE MS. SADHNA SRIVASTAVA, MEMBER [JUDL.]  
HON'BLE MR. S.N.P.N.SINHA, MEMBER [ADMN.]

Jyotish Viraj Ekka,  
S/o Late Amrit Ekka.

Vs.

Shri K. C.Jena, General Manager,  
E. C.Railway, Hazipur.

Counsel for the applicant. :- Shri Gautam Saha.

Counsel for the respondents. :- Shri R.N.Choudhary, ASC appearing on behalf  
of Shri Mukund Jee, SC.

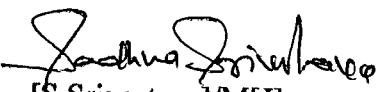
O R D E R [ORAL]

Sadhna Srivastava, M[J] :- At the outset the learned counsel for the  
respondents has produced the copy of the speaking order dated 29.12.2006  
passed in compliance of order dated 18.01.2006, recorded in OA 31 of 2006.  
The counsel for the respondents states that this Tribunal had directed the  
respondents to decide the representation and the same has been decided by the  
respondent concerned, therefore, <sup>is case</sup> no cause for contempt is made out.

Shri Gautam Saha, learned counsel for the applicant admits that  
the representation filed by the applicant has already been decided by the  
respondents.

In view of the facts mentioned above, no case for contempt is  
made out. This contempt petition is dismissed. Notice issued to the respondent  
stands discharged.

  
[S.N.P.N.Sinha]/M[A]

  
[S.Srivastava]/M[J]

skj.